

**Essential Commodities (Rajasthan Amendment) Act, 1960**

**32 of 1960**

**[17 September 1960]**

CONTENTS

1. Short title, extent and commencement
2. Insertion of new section 7A in Central Act 10 of 1955
3. Repeal

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PREAMBLE

An Act to amend the Essential Commodities Act, 1955 in its application to the State of Rajasthan.

Be it enacted by the Rajasthan State Legislature in the Eleventh Year of the Republic of India, as follows -

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1. Published in Raj. Gaz., Extra-ordi, Pt. IV-A, dated 24.9.1960

**1. Short title, extent and commencement :-**

(1) This Act may be called the Essential Commodities (Rajasthan Amendment) Act, 1960.

(2) It extends to the whole of the State of Rajasthan.

(3) It shall come into force at once.

**2. Insertion of new section 7A in Central Act 10 of 1955 :-**

After Section 7 of the Essential Commodities Act, 1955 (Central Act

10 of 1955), in its application to the State of Rajasthan, the following new section shall be inserted, namely-

"7A. Forfeiture of certain property used in the commission of the offence.-

Wherever any offence relating to foodstuffs which is punishable under section 7 has been committed, the Court shall direct that all the packages, coverings or receptacles in which any property liable to be forfeited under the said section is found and also the animals, vehicles, vessels or other conveyances used in connection with the said property, shall be forfeited to the Government :

Provided that if the Court is of opinion that it is not necessary to direct forfeiture in respect of all such packages, coverings receptacles or such animals, vehicles, vessels or other conveyance or any of them, it may, for reasons to be recorded, refrain from doing so."

### **3. Repeal :-**

<sup>1</sup>The Essential Commodities (Rajasthan Amendment) Ordinance, 1960 (Ordinance No. 6 of 1960) is hereby repealed.

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1. Ordinance No.6 of 1960, Pub. in Raj. Gaz. Ex.-Ordi., Pt. IV-B, dated 4.7.1960